

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**

IA-2712/2024 CA-2884/2019 CA-1214/2019

In

(IB)-02(PB)/2017

**IN THE MATTER OF:**

Nikhil Mehta & Sons (HUF) & Ors

**.....APPLICANT/PETITIONER**

**Vs**

M/s. AMR Infrastructures Ltd

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Navodaya Singh Rajpurohit, Adv. Rohit Monga.

For the Respondent : Ms. Amrita Sarkar, Ms. Esha, Advs for

R-1, 2, 4, 6, 7, 10 & 11.

Adv. Aashi Jain Proxy Counsel for Adv Raghu Vasishth

For R-8.

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra,  
Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-2712/2024**

We have heard the submissions made by Ld. Counsel appearing for the Applicant and Ld. Counsel appearing for the Respondent/Resolution Professional.

Both the parties are at liberty to file brief note of written submissions within one week.

The Applicant is at liberty to file proof of claim filed through email dated 27.01.2024 along with the written submissions.

List the matter for compliance on **01.08.2024**.

**CA-2884/2019:-**

Heard the submissions made by Mr. Abhishek Anand, Learned Counsel appearing for the Resolution Professional and Ms. Amrita Sarkar, Learned Counsel appearing for the Respondent Nos. 1, 2, 4, 6, 7, 10 and 11.

List the matter on **01.08.2024** for arguments on behalf of the other Respondents.

Matter heard in part.

**CA-1214/2019:-**

List the matter on **01.08.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Ajay  
19.07.2024